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PART-V
GOVERNMENT OF MEGHALAYA
MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION


THE MEGHALAYA LABOUR LAWS (AMENDMENT) BILL, 2020

A BILL

To further amend the Factories Act, Contract Labour (Regulation and Abolition) Act and Industrial Disputes Act.

AND WHEREAS, instructions from the Government of India, Ministry of Labour and Employment have been received to carry out amendments to the Factories Act, 1948, Contract Labour (Regulation and Abolition) Act, 1970 and Industrial Disputes Act, 1947.

Now therefore, in light of the instructions received from the Government of India, Ministry of Labour and Employment, be it enacted by the Legislature of the State of Meghalaya in the Seventy-First Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Meghalaya Labour Laws (Amendment) Act, 2020.

2. (2) It extends to the whole of the State of Meghalaya.

3. (3) It shall come into force on such date as the State Government may, by notification, in the Official Gazette appoint.

Amendment of the Factories Act, 1948, (General Act No. 10 of 1948)

2. In clause (h) of Section 2 of the Factories Act, 1948,-

(i) in the existing sub-clause (i), for the word “forty” appearing therein, the word “twenty” shall be substituted; and

(ii) in sub-clause (ii), for the word “twenty” appearing therein, the word “fifty” shall be substituted.


3. In sub-section (4) of Section 1 of Contract Labour (Regulation and Abolition) Act, 1970,-

(i) in the existing clause (a), for the word “twenty” appearing therein, the word “fifty” shall be substituted; and

(ii) in the existing clause (b), for the word “twenty” appearing therein, the word “fifty” shall be substituted.

Amendment of the Industrial Disputes Act, 1947, (Central Act No. 14 of 1947)

4. In Section 25-K of the Industrial Disputes Act, 1947 for the words “one hundred” appearing therein, the words “three hundred” shall be substituted.

STATEMENT OF OBJECT AND REASONS

As instructed by the Government of India, Ministry of Labour and Employment it has become necessary to make certain amendments to the Factories Act, 1948, Contract Labour (Regulation and Abolition) Act, 1970 and Industrial Disputes Act, 1947.

Hence, this Bill.

SHRI PRESTONE TYNSONG
Minister,
Labour Department.

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

There will be no expenditure involved from the Consolidated Fund of the State of Meghalaya for implementation of the provisions of the Bill.

[Signature]